

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : CP/23/2017  
NAME OF THE PETITIONER(S) : ASHOK KUMAR KANODIA & 2 ORS  
NAME OF THE RESPONDENT(S) : SRINIDHI SYNTHETICS LTD & ANOTHER  
UNDER SECTION : 241/242**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
<b>REPRESENTATION BY WHOM</b>			

1. **S. R. RAJAGOPAL  
ROHAN RAJASEKARAN  
PREETHI. S. ARASU**

*Counsel for Petitioners*

*Preethi S. Arasu*

2. **R. VIDHYASANKAR  
R. ASHOKKOMAR**

*Counsel for Respondents*

*R. Ashok Kumar*

**ORDER**

Counsel representing both the parties are present. CP 23/2017 has been filed u/s 241/242 r/w 244 of the Companies Act, 2013. The petitioners jointly hold more than 27% of shares. They fulfil the requirements of 244 of the Companies Act, 2013. The petition is admitted for hearing. At this stage, Shri Ashok Kumar, caused appearance on behalf of the respondents and submitted that he has not received the papers. Counsel for petitioner is directed to provide all the papers including the documents to the respondents, who is directed to file counter within three weeks. Thereafter the petitioner shall file rejoinder before the next date of hearing. Respondents are directed to maintain the status quo in relation to the directorship and the pattern of shareholding till further order. Put up on **19.06.2017 at 10.30 A.M.**

**(Ch. Md. Sharief Tariq)**  
Member (Judicial)

**(K. Anantha Padmanabha Swamy)**  
Member (Judicial)